

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 12824/2024

[Arising out of impugned final judgment and order dated 08-07-2024 in CRLR No. 4486/2023 passed by the High Court of Judicature at Allahabad]

AKHILESH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

( IA No. 212268/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 212271/2024 - EXEMPTION FROM FILING O.T. & IA No. 212264/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Divyesh Pratap Singh, AOR  
Ms. Shivangi Singh, Adv.  
Mr. Amit Sangwan, Adv.  
Ms. Sneha Chandna, Adv.  
Mr. Jay Veer Yadav, Adv.  
Mr. Ashu Bhindwar, Adv.  
Mr. Suraj Prakash Singh, Adv.

For Respondent(s) Ms. Sakshi Kakkar, AOR  
Mr. Anchit Singla, Adv.  
  
Ms. Pratiksha Tripathi, Adv.  
Mr. Chand Qureshi, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the respondent nos.2 & 3 seeks and is granted three weeks time for filing the counter affidavit.

List on 19.12.2024.

(NIRMALA NEGI)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)